

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (C) No(s). 23793/2016

STATE OF U.P AND ORS & ORS.

Petitioner(s)

VERSUS

OM PRAKASH

Respondent(s)

(ONLY SLP(C) 25059/2016 , 24941/2016 and 24929/2016 TO BE LISTED
BEFORE CHAMBER)

WITH

SLP(C) No. 25059/2016 (XI)

SLP(C) No. 24929/2016 (XI)

SLP(C) No. 24941/2016 (XI)

Date : 06-02-2019 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Ankur Prakash, AOR

Mrs. Rachna Gupta, AOR

For Respondent(s)

Mr. Shekhar Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 24929/2016

Respondent No.1 has already filed counter affidavit.

Service of notice is complete qua respondent No.2 but no one has entered appearance on his behalf. Viewed thus, the matter be processed for listing before the Hon'ble Court, under the rules.

SLP(C) No. 25059/2016

As per postal tracking report, notice issued to sole respondent has been received back with postal remarks "Left". Hence, learned counsel for petitioners shall within a period of four weeks' file the fresh particulars of the said respondent and he shall also take requisite steps for the service of notice upon him.

SLP(C) No. 24941/2016

Sole respondent is reported to be dead. Learned counsel for the petitioners shall within a period of four weeks file an application for substitution to bring on record his Lrs.

List again on 9.4.2019.

RAJESH KUMAR GOEL
Registrar

MG